

GOVERNMENT OF INDIA

MINISTRY OF COAL

LOK SABHA

UNSTARRED QUESTION NO.1903

TO BE ANSWERED ON 28.07.2016

Amendment in Coal Bearing Areas

1903. SHRI SUBHASH PATEL:

Will the minister of COAL be pleased to state:

- (a) whether the Government is considering to make any further amendments to the Coal Bearing Areas (Acquisition and Development) Act, 1957;
- (b) if so, the details thereof;
- (c) whether the States are bearing huge losses of revenue in the absence of any contract between the State Governments and coal companies; and
- (d) if so, the action plan formulated by the Government to deal with this situation?

A N S W E R

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER,
NEW AND RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

- (a): No specific proposal is under consideration.
- (b): Does not arise in view of reply to part (a) above.
- (c): No state has represented to this effect.
- (d): Does not arise in view of reply to (c) above.
